

*(Interruptions)*

MR. SPEAKER: Please go to Your seat. If you do not go to your seat, I will name you.

*(Interruptions)*

MR. SPEAKER: This cannot go on like this. No, no. This cannot go on like this. I will name you and I will take action against you. You cannot impose this kind of things thing is not allowed. This is in my discretion.

*(Interruptions)*

MR. SPEAKER: If you do not behave properly, you can rest assured that I will take action against you. You are not the only persons in the House; you are shouting; you are not only shouting but have come to this place. If you are not behaving properly, You can rest assured that I will take action against you.

SHRI SYED SHAHABUDDIN (Kishanganj) You do whatever you like.

MR. SPEAKER: This is too much. A Member like you should have known what to do and what not to do. These are not the regular proceedings. You are not going to impose your will on the entire House. I have also asked my Congress Party Members to take their seats; it is not only you. You are behaving improperly; and if you are not behaving properly, I will take action against you.

SHRI SYED SHAHABUDDIN : protest against the Speaker's pronouncement.

*[Translation]*

SHRI RAM NAGINA MISHRA (Padrauna): Mr. Speaker, Sir, it is a black spot in the history of Parliament. I condemn him for his behaviour. If such behavior in Parliament is continued, others will also follow suit. We condemn such type of behaviour of such a learned person. It is very indecent.

*[English]*

MR. SPEAKER: Shri S. Mallikarjuniah.

12.39 hrs.

### COMMITTEE ON PRIVATE MEMBERS'S BILLS AND RESOLUTIONS

#### Forth Report

*[English]*

SHRI MALLIKARJUNAIAH (Tumkur): I beg to present the Fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions. *(Interruptions)*

MR. SPEAKER: I would have expected him to apologise for what he has done here.

SHRI SYED SHAHABUDDIN (Kishanganj): I am sorry, I have not done anything for which I have to apologise. *(Interruptions)*

MR. SPEAKER: Leave it there. Now it is all right. Let us take up matters under rule 377 now. Shri Sudhir Sawant.

12.40. hrs

### MATTERS UNDER RULE 377

- (i) Need to remove the condition of Annexwarl System of determining non-willful defaulters below Rs.10,000 under Debt Relief Scheme, 1990.

*[English]*

SHRI SUHDIR SWANT (Rajapur): The Debt Relief Scheme of 1990 has introduced a condition of Annexwarl System for determination of non-willful defaulters below Rs. 10,000.

[Sh. Sudhir Syant]

This condition is totally unjustified and inadequate and violates article 14 of the Constitution as it discriminates between the rich and the poor farmers, for the following reasons:-

(a) Annawari is a system for determination of crop production per year for purposes of revenue. It does not relate to the type of crop. Hence farmers growing cash crops like sugarcane and paddy are brought at one level. Income of sugarcane growing farmers will always be more and hence Annawari does not in any relate to the income of the farmer.

(b) It does not relate to land holding. Here a farmer with more land is benefited whereas a farmer with less land is not.

(c) The farmer in an area of developed agriculture like Western Maharashtra and a farmer of underdeveloped area are brought on equal footing by this.

(d) My constituency has not benefited due to Average yield of paddy being always low. The Annawari is low; hence the crop never fails and this in spite of impoverishment of farmers the scheme has not benefited at all.

A clause which does not relate to income, land holding or regional imbalance is highly unjustifiable.

I would, therefore, urge the Government to kindly remove the said clause.

- (ii) **Need to construct a new airport at Cochin, Kerala**

1242 hrs

[MR. SPEAKER *in the Chair*]

PROF. K.V. THOMAS (Ernakulam): Cochin airport is a naval airport without much facilities as required for a modern civil airport. So a new airport should be built immediately. The Kerala Government has ident-

fied a few places for the new airport.

I request the Central Government to take immediate steps to construct a new airport at Cochin.

- (iii) **Need to look into the incident of decay of wheat in temporary godowns of Food Corporation of India at Normal School Premises, Pilibhit, Uttar Pradesh**

[*Translation*]

DR. P.R. GANGWAR (Pilibhit): Mr. Deputy Speaker, Sir, there are several temporary godowns of Food Corporation of India at Normal School Premises in my constituency Pilibhit, Uttar Pradesh. These temporary godowns were set up three years ago in 1989 for storing wheat and the wheat is still rotting there giving a foul smell. Perhaps this wheat has completely decayed, still guards are there on duty. This matter should be looked into.

- (iv) **Need to include Medical service under clause 2(O) of Consumer Protection Act to protect the interests of doctors.**

[*English*]

DR. K.D. JESWANI (Kheda): A large number of doctors are being prosecuted and fined by the District Consumer Councils for alleged negligence on the part of doctors on complaints by the patients of their relatives. The Consumer Protection Act was primarily framed with a view to protecting the interests of the public so that they are not cheated and are given standard goods and proper after sales service.

The medical profession cannot be equated with any trade selling commodities across the counter for a price. The medical services being of an intellectual calibre requiring individual decisions based on knowledge and skill cannot be measured by any standards like the I.S. I